

a Bill further to amend the Dowry Prohibition Act, 1961.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Dowry Prohibition Act, 1961."

*The motion was adopted*

SHRI THAMPAN THOMAS : I introduce the Bill.

15.33 hrs.

CONSTITUTION (AMENDMENT) BILL  
1986\*

(Amendment of Article 16)

[English]

SHRI THAMPAN THOMAS (Mavelikara) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI THAMPAN THOMAS : I introduce the Bill.

INDIAN CHRISTIAN SUCCESSION BILL  
1986\*

[English]

SHRI THAMPAN THOMAS (Mavelikara) : I beg to move for leave to introduce a Bill to consolidate and amend the law applicable to intestate succession of Indian Christians.

MR. CHAIRMAN : The question is :

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"That leave be granted to introduce a Bill to consolidate and amend the law applicable to intestate succession of Indian Christians."

*The motion was adopted*

SHRI THAMPAN THOMAS : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL,  
1986\*

(Amendment of article 3)

[English]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI SHANTARAM NAIK : I introduce the Bill.

FOREST (CONSERVATION) AMENDMENT BILL, 1986\*

(Amendment of section 2)

[English]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill to amend the Forest (Conservation) Act, 1980.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the Forest (Conservation) Act, 1980."

*The motion was adopted*

SHRI SHANTARAM NAIK : I introduce the Bill.

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